

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. T.A. 97 of 96
(CR 2393-W/83)

Date of Order : 8.12.97

Present : HON'BLE DR. B.C. SARMA, MEMBER (A)
HON'BLE MR. D. PURKAYASTHA, MEMBER (J)

Amalendu Kr. Roy

-Versus-

S.E. Rly.

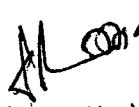
For applicant(s) : None.

For respondents : Ms. B. Ray, counsel.

O R D E R

When the matter was called for second time at 3-50 P.M. none appears for the applicant and the applicant himself was not present. We find after the matter was transferred by the High Court to this Tribunal notice was issued in June '97 on both the parties intimating the next date of hearing. But we find none was appeared on behalf of the applicant. We are, therefore, satisfied that the applicant is no longer interested in pursuing the matter. Accordingly the application is dismissed for default without passing any order as to costs.

Ms. Ray is present for the respondents.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)